

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT**

Dated Shillong the 21st August 2015

NOTIFICATION

No. LJ (A) 23/85/Pt-I/105.- The Meghalaya Higher Judicial Service Rules, 2015 as notified vide Notification No. LJ (A) 23/85/Pt-1/71 Dtd.05.08.2015 is put on hold and will be re-notified after consultation with the Hon'ble High Court of Meghalaya.



(L.M. Sangma)

Special Secretary to the Govt. of Meghalaya
Law Department

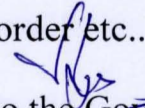
Memo No. LJ(A)23/85/Pt-I/105-A

Dated Shillong, the 21st August, 2015.

Copy for information and necessary action to:-

1. P.S to Hon'ble Chief Minister, Govt. of Meghalaya, Shillong.
2. P.S to Hon'ble Chief Justice, High Court of Meghalaya, Shillong.
3. P.S to Deputy Chief Minister (Law), Govt. of Meghalaya, Shillong.
4. P.S to Chief Secretary, Govt. of Meghalaya, Shillong.
5. Accountant General (A&E) Meghalaya, Shillong.
6. Principal Secretary, Finance Department.
7. Principal Secretary, Personnel & AR (A) Department (Service Rules Cell).
8. Registrar General High Court of Meghalaya for kind information and necessary action.
9. Director Printing & Stationery, Govt, of Meghalaya, Shillong with a request to kindly publish the above notification in the Gazette.
10. All District & Sessions Judge of Shillong, Jowai, Nongstoin, Nongpoh, Williamnagar and Tura.
11. DIPR, Shillong
12. Cabinet Affairs Department.
13. DEO, Law Department for uploading in the official website of Law Department.
14. Guard File.

By order etc..



Special Secretary to the Govt. of Meghalaya
Law Department